

ADULTERY, BOMBAY ACT 1845

ACT NO II OF 1845

(Rep., Act 17 of 1862)

[18<sup>th</sup> January, 1845.]

*Passed by the Right Honorable the Governor General of India in Council on the 18<sup>th</sup> January, 1845.*

AN Act for regulating the Punishment of Adultery in the Courts of the East India Company in the Territories, subject to the Presidency of Bombay.

I. It is hereby enacted, that whenever any person shall be convicted of the offence of Adultery by any of the Courts of the East India Company within the Territories, subject to the Presidency of Bombay, such person shall be sentenced to fine, or imprisonment, or both, at the discretion of the Courts, and shall not be sentenced to any other punishment whatever, any Law or Regulation to the contrary notwithstanding.

II. And it is hereby enacted, that no person shall be admitted to prosecute any woman for Adultery other than the husband of such woman, and that no person shall be admitted to prosecute any for Adultery other than the husband of the woman with whom such man is alleged to have committed Adultery.

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